

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**



**O.A No. 93/2014 with  
M.A No. 3573/2019**

This the 14<sup>th</sup> day of February, 2020

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Ms. Aradhana Johri, Member (A)**

1. Sh. S. K. Sinha  
S/o. Sh. Lakshman Sinha  
R/o. 10-C, CPWD Colony, CGHC,  
Vasant Vihar,  
New Delhi – 110 057.
2. Sh. Gurmail Chand,  
S/o. Late Sh. Nand Singh,  
R/o. AA/30, IIInd Floor, Shalimar Bagh,  
Delhi – 110 088.
3. Dr. Shashi Prabha Kailash,  
W/o. Sh. Kailash Chandra Verma,  
R/o. A-33, Kewal Kunj Apartment,  
Rohini, Sector-13, Delhi. ....Applicants

(By Advocate : Mr. M. K. Bhardwaj)

Versus

1. Union of India  
Through Secretary,  
Ministry of Information and Broadcasting,  
Shastri Bhawan,  
New Delhi.
2. The Chief Executive Officer,  
Prasar Bharti Secretariat,  
PTI Building, New Delhi.
3. Director General  
Doordarshan, Mandi House, New Delhi.
4. Director General,  
Akashwani Bhawan, Sansad Marg,  
New Delhi. ....Respondents

(By Advocate : Mr. Saket Chandra for Mr. Rajeev Sharma)



## O R D E R (ORAL)

**Justice L. Narasimha Reddy, Chairman :**

**M.A No. 3573/2019 :**

The applicants herein, were working in various capacities in the Audience Research Unit of the Doordarshan. Through an order dated 20.12.2013, the Audience Research Unit was proposed to be discontinued and the applicants were proposed to be sent back to their parent cadre in the All India Radio (AIR). The applicants contend that, they were appointed in the Doordarshan itself, and there was no basis for the respondents to send them to AIR. At one stage, the O.A was dismissed by observing that the learned counsel for applicants was not able to get instructions from his clients. Thereafter, an application has been filed for restoration of the O.A.

For the reasons mentioned in the M.A, we restore the O.A.

**O.A No. 93/2014 :**

2. It is brought to our notice that applicants no. 2 and 3 have since retired from service. The question as to whether the first applicant Mr. S. K. Sinha was appointed by Doordarshan or All India Radio and whether he is liable to be sent to AIR or to



be accommodated in the Doordarshan itself, needs to be considered.

3. We, therefore, dispose of the O.A, directing that the Director General-third respondent shall pass appropriate orders, as regards the posting of the 1<sup>st</sup> applicant in view of the present state of affairs. There shall be no order as to costs.

(Aradhana Johri)  
Member (A)

(Justice L. Narasimha Reddy)  
Chairman

/Mbt/